

**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI**

R.P.NO.54/97 in OA.NO.128/97

Dated this the 30th day of June, 1997.

**CORAM:** Hon'ble Shri B.S.Hegde, Member (J)

S.S.Chinchalkar  
v/S.

... Applicant

Union of India & Ors.

### ... Respondents

Tribunal's Order

The applicant has filed review petition seeking review of the judgement dated 13.2.1997 in OA. NO.128/97. However, the applicant has retired from service from 1.1.1994. In this OA, he was seeking placement of the applicant in the scale of Rs.260-400 u.s.f. 1.1.1973. Therefore, the Tribunal after considering the rival contentions of the parties dismissed the OA. on the ground of want of jurisdiction and latches. The Administrative Tribunals Act, 1985 does not vest any power or authority in CAT to take cognizance of a grievance arising out of an order passed prior to 1.11.1982. Since the relief claimed by the applicant is much prior to that date, the Tribunal is saddled with the point of jurisdiction and also on the point of limitation. In the Review Petition, he has not brought out any new grounds and he is well aware that the scope of review is very limited. Even assuming it is fixation of pay, he should make out his grievance within a reasonable time. During the entire tenure, he did not claim the same, but only after retirement he approached the Tribunal.

2. In the result, I do not find any merit in the Review Petition and the same is dismissed.

*B.S. Hegde*  
(B.S. HEGDE)  
MEMBER (J)

Mr. J.